

delivered to India so far, funds of equivalent value of the procurement order cancelled shall be restored by the UNICEF to the UNICEF – Government of India Country Programme.

UNICEF has been asked not to enter into correspondence with any State/UT directly relating to supplies to be made. The concerned International Agency has been asked to ensure that the State/U.T. specific Annual Work Plan are in accordance with UNICEF Annual Work Plan approved by the Ministry of Women and Child Development. Disbursal of medicines and other health and family welfare related supply should be made under the supervision of the State Health and Family Welfare authorities with the knowledge/concurrence of the Ministry of Health and Family Welfare, Government of India.

Quality of baby oils/lotions

3135. SHRI SYED AZEEZ PASHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any test has been done to confirm that the products labelled and marked as baby oil/baby lotion by several companies including the multinationals like M/s. Johnson and Johnson meet the standards under the Drugs and Cosmetics Act;

(b) whether permissible ingredients are used within the parameters laid down;

(c) whether the products are mislabelled and misprinted and sold to innocent, gullible public;

(d) whether the sale of such products through unlicensed/unapproved dealers, agencies or persons is permissible;

(e) whether any action had been initiated in this regard;

(f) if so, the details thereof; and

(g) if not, reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Cosmetic products including baby oil/baby lotions are manufactured under and in accordance to the licences granted under the Drugs and Cosmetics Act by the State Licensing Authorities appointed by the State Governments. The said authorities ensure that these products conform to the standards laid down under the Drugs and Cosmetics Rules before these are permitted to be manufactured for sale.

(b) Yes.

(c) The cosmetic products marketed in the country are required to conform to the labeling requirements prescribed under the said rules.

(d) There is no restriction under the rules for sale of Cosmetics from general outlets.

(e) to (g) Do not arise.